No. 45

Application for execution under Order XXI, Rule 11 (2) of the Code of Civil Procedure. (Rule 313)

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

ORDINARY ORIGINAL CIVIL JURISDICTION

SUIT No. OF 19

A	No. of Suit.	
B	Names of parties.	
C	Date of Decree (or Order)	
D	Whether any appeal has been preferred from the decree (or Order)	
E	Payment or adjustment made, if any, subsequent to the decree (or Order).	
F	Previous application, if any, with date and result,	
G	Amount of debt with interest due upon the decree (or Order) or other relief granted thereby, together with particulars of any cross decree.	
H	Amount of costs, if any awarded.	
I	Name of person against whom decree (or Order) is sought to be executed.	
J	Mode in which the assistance of the Court is required.	

.....

(Signature)

I, ..., the abovenamed ..... do declare that what is stated in columns ..... is true to my knowledge, and what is stated in columns ..... is stated on information and belief and I believe the same to be true and that the description of the property in the Schedule hereto and the specification of the judgment-debtor's share or interest therein is true to my own knowledge (or is stated on information and belief, and I believe the same to be true, as the case may be).

Before me,

Solemnly declared at Bombay,

Assistant Master/Associate,
High Court, Bombay,

this ..... day of ..... 19 .